

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 1371
TO BE ANSWERED ON 14.12.2023**

ESIC COVERAGE FOR GIG AND PLATFORM WORKERS

1371. SHRI KANAKAMEDALA RAVINDRA KUMAR:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government has any proposal to bring Gig and Platform workers under the coverage of Employees' State Insurance Corporation (ESIC);**
- (b) if so, the details thereof;**
- (c) whether Government has made any deliberations with business aggregators in this regard; and**
- (d) if so, the details thereof and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (d): The Social Security code, 2020 envisages framing of suitable social security schemes by Central Government for Gig workers and platform workers on matters relating to (i) life and disability cover; (ii) accident insurance; (iii) health and maternity benefits; (iv) old age protection; (v) crèche; and (vi) any other benefit as may be determined by the Central Government. As per Section-45 of the Code the Central Government may, by notification, frame scheme for unorganised workers, gig workers and platform workers and the members of their families for providing benefits admissible by the Corporation.

As a step towards implementation of the Code on Social Security, 2020, the Central and a number of State governments have pre-published the draft Rules, inviting comments of all stakeholders.

The provisions under the Code relating to gig and platform worker are yet to come into force.
